

(a) whether Government have circulated recommendations of the Law Commission regarding 'Gram Nayayala' system to the States to seek their views;

(b) if so, the reaction of the States in the matter and how many of the States have responded; and

(c) whether these courts will have both the criminal and civil jurisdiction ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) and (c) Yes, Sir.

(b) States/UTs of Madhya Pradesh, Karnataka, Nagaland, Sikkim, Assam, Meghalaya, Goa, Mizoram, Lakshadweep, Pondicherry and Andaman and Nicobar Islands have sent their comments on 114th Report of Law Commission to the Government.

**Promotion from State services to IAS**

4900. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI:  
PROF. PARAG CHALIHA :

Will the PRIME MINISTER be pleased to state :

(a) whether prevalent recruitment rules for IAS are satisfactory and whether any representation has been made to the Government for any change;

(b) the quota of direct recruitment and recruitment from State services on the basis of promotion; and

(c) whether this promotion is being maintained in Gujarat and Assam ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) The existing recruitment rules for IAS are found to be satisfactory and no representation has been made to the Govt. for any change in these rules.

(b) Upto 33-1/3% of the senior duty posts under the State Govts. and the Central Deputation Reserve can be filled up by promotion and the remaining by direct recruitment.

(c) The rules are being uniformly followed in all the cadres, including Gujarat and Assam.

**Inclusion of certain castes of Karnataka in Scheduled Tribe list**

4901. SHRI G. DEVARAYA NAIK: Will the Minister of WELFARE be pleased to state :

(a) whether Government have received any proposal from Karnataka Government regarding inclusion of certain castes including Sidhi of Uttar Kannada in the Scheduled Tribe list;

(b) if so, the steps taken in this regard; and

(c) whether the proposal is under active consideration of Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) to (c) The proposals received from Karnataka Government alongwith similar other proposals are being considered in the context of the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes. Further, amendment to the existing lists of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of Articles 341(2) and 342(2) of the Constitution.

**Launching of next satellite**

4902. SHRI V.S. KRISHNA IYER : Will the PRIME MINISTER be pleased to state :

(a) whether India is going to launch another satellite;

(b) if so, when and from where it will be launched; and